

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

ORIGINAL APPLICATION NO. 02 OF 2019

IN THE MATTER OF:

Pawan Kumar Sharma, MLA

.....Applicant

Versus

Govt. of NCT of Delhi

....Respondent

NDOH:- 28.09.2019

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Filed by

(Sh. Deepak Kumar Singh)
Sr. Env. Engineer,
(Delhi Pollution Control Committee)

New Delhi

Dated:- 25.09.2020.

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

ORIGINAL APPLICATION NO 02 OF 2019

IN THE MATTER OF:

Pawan Kumar Sharma, MLA

..... Applicant

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Govt. of NCT of Delhi

..... Respondent

**FURTHER ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE WITH RESPECT TO ORDER
DATED 20.05.2020.**

1. That this Hon'ble Tribunal in above referred matter vide its order dated 20.05.2020 ordered as follows:

- 6. *“From the above, it is clear that further steps have to be taken to ensure increase of off take and lifting of C&D recycling material. Capacity for processing of waste needs to be adequately enhanced within specified timeline. It is not desirable to allow dumping of C&D waste at Bhalswa landfill site which has already crossed its capacity.*
- 7. *To remedy the above undesirable situation, the Chief Secretary, Delhi may coordinate with all concerned authorities in Delhi so as to ensure improvement of operational efficiency of the current site as well as setting up of additional sites so as to ensure that C&D waste is not transferred to the Bhalswa landfill site. A fresh meeting be held for the purpose within two weeks and whenever necessary thereafter.*
- 8. *Let further action taken report in the matter be filed before the next date. Report be sent by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
- 9. *Needless to say that if there is no adequate compliance of law, the Tribunal may have to be left with no other option, except to take coercive measures including recovery of compensation from the Delhi Government for its failure to uphold the rule of law resulting in continued damage to the environment and the public health.*

List for further consideration on 28.09.2020.”

2. That, in compliance to the aforesaid orders following are the Steps/ Action Taken:

A meeting was convened by Chief Secretary, Govt. of NCT of Delhi with all concerned Departments/ Authorities in Delhi through video conferencing on 02.06.2020 to review issues related to the compliance of the directions of Hon'ble Tribunal in said matter concerning effective disposal of C&D Waste and recycling of C&D waste products. Representatives of Construction Agencies and Municipal corporations participated in said meeting.

The following issues were discussed and decisions were taken:

a) **Increased off-take/utilization of C&D recycled material/products** from the C&D processing facility at Jahangirpuri and others similar facilities so as to increase their operational efficiency. It was decided that all the agencies should make plans in advance to lift the recycled material as much as possible to meet the target set for them.

b) **Setting up of additional sites for C&D waste processing**

Consent to Operate was granted to new C&D Waste Processing Plant at Bakarwala of 1000 TPD in February, 2020 and production has been started by the said plant in March, 2020.

SDMC was directed to ramp-up production to achieve the full capacity urgently so that no C&D waste from the zone gets dumped elsewhere. Similarly, the C&D waste processing plant at Shastri Park has been given permission to increase capacity from 500 TPD to 1000 TPD. EDMC was directed to take up the matter with IL&FS, who is the operator of the facility to increase the production capacity as permitted. In addition, another new facility of 1000 TPD at Ranikhera has been planned for which Consent to Establish has been granted by DPCC. The Chief Secretary directed that the plant be setup at the earliest to make it operational so that the C&D waste material is not diverted to the Bhalswa landfill site.

c) **Stoppage of Dumping of C&D Waste at Bhalaswa Landfill site**

The North DMC has confirmed that they have stopped dumping the C&D waste material at Bhalswa Landfill Site.

Copy of the minutes of the meeting held on 02.06.2020 is annexed as **Annexure-1.**

3. That subsequent to the above mentioned meeting of Chief Secretary on 02.06.2020, a meeting has also been taken by the Principal Secretary (Environment) Cum Chairman, DPCC on 21.09.2020 through video conferencing to review the issues related to the compliance of the above mentioned directions of Hon'ble Tribunal in the said matter. Representatives of M/s IL & FS Environmental Infrastructure & Services Limited (IL&FS) and various Departments including Municipal Corporations / Local Bodies, DSIIDC, DMRC and DPCC etc. participated in the meeting. For the year 2020-21 fresh targets have been set by Ministry of Housing & Urban Affairs (MoHUA) for various Departments. The targets given by MoHUA to various Govt. Departments / Agencies for Financial Year 2020-2021 and off-take by Govt. Departments from the 3 operational C&D Waste Processing Facilities of IL&FS in the period of 01.04.2020 to 15.09.2020 are given at Annexure-2.

Some of the Departments e.g. DDA (off-take 74.1 % of the Target), EDMC (off-take 43.1 % of the Target), DMRC (off-take 41.1% of the Target) have made good progress in lifting of C&D Recycled Materials from the 3 existing C&D Waste Processing Facilities of IL&FS at Jahangirpuri (Burari), Shastri Park and Mundka (RaniKhera).

It was decided that all the Govt. Departments / Agencies should make efforts and necessary plans to enhance the lifting / off-take of C&D recycled materials to meet the targets set for them.

As decided in the said meeting, DO Letters have been issued by Principal Secretary (Environment) Cum Chairman, DPCC on 23.09.2020 to NHAI, NBCC, CPWD, PWD & I&FCD for taking action urgently to increase the lifting / off-take of C&D Recycled Materials to meet the targets set by MoHUA for Financial Year 2020-2021.

Copy of the minutes of the meeting held on 21.09.2020 is annexed as Annexure-3.

4. That details of Construction and Demolition (C & D) Waste Management including Existing Operational and Proposed Construction and Demolition Waste Processing Facilities in Delhi are submitted as below :

Approximately 3900 TPD of Construction and Demolition Waste (C&D Waste) is generated in Delhi which requires dedicated handling mechanism and disposal thereof. Accordingly, separate collection and transport infrastructure of C&D

Waste has been set up under which the C&D Waste is collected at ear marked sites identified by the 3 Municipal Corporations (North DMC, EDMC & SDMC), New Delhi Municipal Council (NDMC) & Delhi Cantonment Board (DCB) and the same is transported to the Construction and Demolition Waste Processing / Recycling Facilities / Plants functioning in Delhi. After commissioning of one new Construction and Demolition Waste Processing Facility at Bakkarwala (in South DMC area) and expansion of the capacity of the C&D Waste Processing Facility at Shastri Park from 500 TPD to 1000 TPD , now there are 4 operational Construction and Demolition Waste Processing / Recycling plants in Delhi with total capacity of 4150 TPD, as given in following Table :

Operational Construction and Demolition Waste Processing Facilities in Delhi

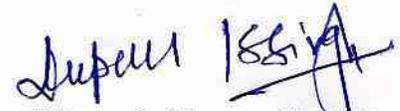
S. No.	C& D Waste Processing Facility	Existing Capacity (in TPD)
1	North DMC C & D Waste Processing Facility at Jahangir Puri (Being operated by IL&FS)	2000
2	East DMC C & D Waste Processing Facility at Shastri Park (Being operated by IL&FS)	1000
3	DMRC C & D Waste Processing Facility at DMRC Site Rani Khera (Being operated by IL&FS)	150
4.	South DMC C & D Waste Processing Facility at Bakkarwala	1000
	Total	4150

Proposed New Construction and Demolition Waste Processing Facilities

S. No	Proposed Site of C& D Waste Processing Facility	Proposed Waste Processing Capacity (in TPD)
1	Maidangarhi (South DMC)	1000
2	Ranikhera (North DMC)	1000
3	Libaspur (PWD)	500
	Total	2500

In these processing facilities, Paver Blocks, Kerb Stones, Bricks, Aggregates, Sand and Soil of BIS standards are being produced out of the C&D waste which are further used in the infrastructure projects, thus fresh requirement of natural resources is minimized. With the existing and proposed processing facilities, it is expected that the entire C&D waste generated in Delhi will be managed properly in a scientific manner.

That, above action taken report may please be taken on record for consideration/ further directions please.

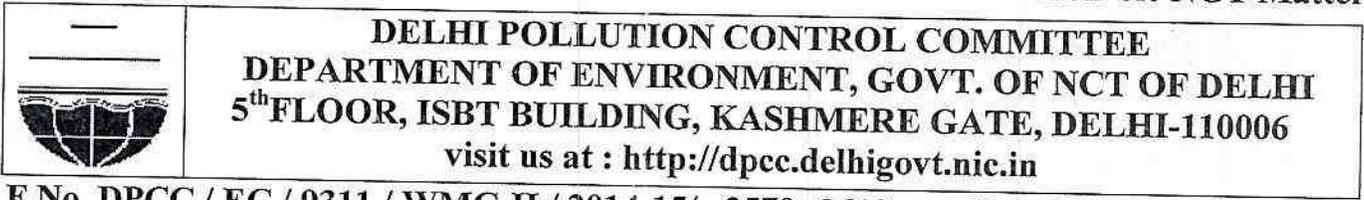

(Deepak Kumar Singh)

Sr. Env. Engineer,
Delhi Pollution Control Committee

Delhi

Dated: 25.09.2020

IMMEDIATE
Through Email
Hon'ble NGT Matter

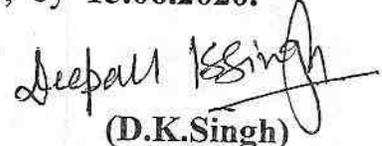


F.No. DPCC / EC / 9311 / WMC-II / 2014-15/ 3579- 3612 Dated: 03.06.2020

Sub : Minutes of the Meeting of Chief Secretary through video conference held on 02.06.2020 to review issues related to the compliance of the directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi".

Please find enclosed herewith Minutes of the meeting chaired by the Chief Secretary through video conference held on **02.06.2020 at 3.15 PM** to review issues related to the compliance of the directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi" for necessary action as mentioned in the said minutes..

All the Departments /Agencies are required to take urgent necessary action & submit their Action Taken Report at **Email : dpcc.wmc2.delhi@gmail.com** and also send the hard copy of the Action Taken Report to the Member Secretary, DPCC, by **15.06.2020**.


(D.K.Singh)
Sr. Env. Engr. (WMC II)

- To,
1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
 2. The Chairman, National Highways Authority of India, G 5 & 6, Sector 10, Dwarka, New Delhi-110075.
 3. The Managing Director, National Building Construction Corporation, NBCC Bhawan, Lodhi Road, Delhi-03.
 4. The Managing Director, Delhi Metro Rail Corporation, Metro Bhawan, Fire Brigade Lane, Barakhambha Road, New Delhi -110001.
 5. The Principal Secretary, Public Works Department, 5th Level, Delhi Secretariat, I.P.Estate, Delhi-02
 6. The Secretary, Urban Development Department , Govt. of NCT of Delhi, 9th Floor, Delhi Secretariat, I.P.Estate, New Delhi -110002.
 7. The Director General, Central Public Works Department, Nirman Bhawan, New Delhi-110011.
 8. The Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
 9. The Chairman, New Delhi Municipal Council, Palika Kendra Building, Parliament Street, Delhi-110001.
 10. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi - 110002
 11. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi-110002
 12. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area Delhi-110092

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13. The Chief Executive Officer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, Delhi-110010
14. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, Delhi-110005
15. The Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-110092.
16. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Liff Building, Connaught Circus, New Delhi - 110001
17. The Secretary, Irrigation & Flood Control Department (I&FC), Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar Delhi - 110031.
18. The Secretary Cum Commissioner, Development Department, GNCTD, 5/9, Under Hills Road, Delhi-110054.
19. The Managing Director, Delhi Tourism and Transport Development Corporation, 18, Block A, Defence Colony, New Delhi - 110049.
20. The Chief Executive Officer, Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P.Estate, Delhi-02.
21. The Chief Executive Officer, Tata Power Delhi Distribution Limited, NDPL House, Hudson Lines, Kingsway Camp Delhi-110009.
22. The Chief Executive Officer, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, Delhi -110019.
23. The Chief Executive Officer, BSES Yamuna Power Limited, Shakti Kiran Building, Karkardooma, Delhi -92.
24. M/s IL & FS Environmental Infrastructure & Services Limited, 2nd & 3rd Floor, M.M.Tower, Plot No. 8 & 9, Udyog Vihar, Phase IV, Gurgaon, Haryana - 12200

Copy to :

1. The Member Secretary, DPCC
2. The Engineer in Chief, New Delhi Municipal Council, Palika Kendra Building, Parliament Street, Delhi-110001.
3. The Engineer in Chief, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg New Delhi - 110002
4. The Engineer in Chief, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg New Delhi-110002
5. The Engineer in Chief, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area Delhi-110092
6. The Chief Engineer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, Delhi-110010
7. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi.
8. In-Charge Air (Lab), DPCC.
9. Incharges of All CMCs (CMC I/II/III/IV/V/VI/VII)
10. PS to Pr. Secretary (Env) Cum Chairman, DPCC.

D.K. Singh
(D.K.Singh)
Sr. Env. Engr. (WMC II)

Minutes of the meeting chaired by the Chief Secretary through video conference held on 02.06.2020 at 3.15 pm to review issues related to the compliance of the directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi".

A meeting was convened by the Chief Secretary, GNCTD through video conference on 02.06.2020 at 3.15 pm to review issues related to the compliance of the directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi" concerning effective disposal of C&D waste and recycling thereof. The representatives of construction agencies, Chairman, NDMC and Commissioners of Municipal Corporations participated.

The following issues were discussed and decisions were taken thereon:

Issue No. 1 - Increased off-take/utilization of C&D recycled material/products from the C&D processing facility at Jahangirpuri and others similar facilities so as to increase their operational efficiency. It was informed that in the year 2019-20, some of the construction agencies like North DMC, East DMC, South DMC, DDA, DSIIDC etc lifted either more or equivalent to the target set for them but agencies like NHAI, PWD, CPWD, Irrigation and Flood Control Department, could not meet the target assigned to them. Now for the year 2020-21 fresh targets have been set and the agencies have been informed. It was decided that all the agencies should make plans in advance to lift the recycled material as much as possible to meet the target set for them. The agencies which could not meet the target in 2019-20 should specifically focus to achieve the target set this year.

Issue No. 2 - Regarding setting up of additional sites for C&D waste processing, it was informed that a new C&D waste processing plant at Bakarwala of 1000 TPD has started production and consent to operate has been granted in February, 2020. The Chief Secretary directed that the SDMC should ramp-up production to achieve the full capacity urgently so that no C&D waste from the zone gets dumped elsewhere. Similarly, the C&D waste processing plant at Shastri Park has been given permission to increase capacity from 500 TPD to 1000 TPD. The Chief Secretary directed that EDMC should take up the matter with IL&FS, who is the operator of the facility to

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increase the production capacity as permitted. In addition, another new facility of 1000 TPD at Ranikhera has been planned for which consent to establish has been granted. The Chief Secretary directed that the plant be setup at the earliest to make it operational so that the C&D waste material is not diverted to the Bhalswa landfill site.

Issue No. 3 – The Hon'ble NGT has observed in its order that C&D waste were being diverted to the Bhalswa landfill site which is not desirable. The North DMC confirmed that they have stopped dumping the C&D waste material at Bhalswa SLF. It was decided that the North DMC should divert the entire C&D waste material collected by it to the processing facilities and should not dump the C&D waste in SLFs as assured by it.

It was also informed that in compliance of the direction of Hon'ble NGT a dedicated air quality measurement station for monitoring particulate matter has been installed by DPCC on 19th May, 2019 and measurements are being received continuously.

While summing up the issues, the Chief Secretary directed that the entire C&D waste material collected by the Municipal Corporations should be processed at the processing facilities and simultaneously the construction agencies should lift the processed material regularly so that there is no pile up of unprocessed and processed C&D waste material.

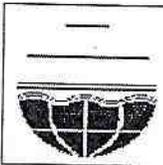
Video conference ended with vote of thanks to the chair.



Arun Mishra
Member Secretary, DPCC

Status of Off-take of C&D Recycled Materials by the Government Departments in NCT of Delhi For FY 2020-21 (1st April 20 – 15th September 20)				
S.N.	Name of Government Department	FY 2020-21		
		Off-take Target (MT)	Cumulative Off-take from 1st April 20 – 15th September 20	
			Percentage Achievement (%)	
1	North Delhi Municipal Corporation	100000	23592	23.6
2	East Delhi Municipal Corporation	50000	21551	43.1
3	South Delhi Municipal Corporation	75000	12281	16.4
4	DDA	100000	74118	74.1
5	DSIIDC	135000	18557	13.7
6	Irrigation & Flood Control	200000	3505	1.8
7	New Delhi Municipal Council	25000	2684	10.7
8	PWD	100000	16128	16.1
9	CPWD	100000	4146	4.1
10	NBCC	100000	282	0.3
11	DMRC	10000	4112	41.1
12	Railway Board	10000	0	0.0
13	NCRTC	5000	0	0.0
14	DJB	5000	308	6.2
15	Delhi Tourism and Transport Development Corporation (DTTDC)	5000	0	0.0
16	Delhi Urban Shelter Improvement Board (DUSIB)	5000	117	2.3
17	Delhi Cantonment Board	5000	0	0.0
18	Delhi Transco Limited, BYPL, BRPL, Tata Power Delhi Distribution Limited & Other Government Departments of NCT of Delhi	50000	199	0.4
Total		1080000	181581	16.8
19	NHAI	500000	10647	2.1
Grand Total		1580000	192228	12.2

IMMEDIATE
Through Email
Hon'ble NGT Matter



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>

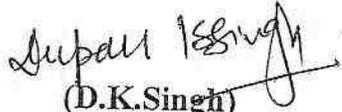
F.No. DPCC / EC / 9311 / WMC-II / 2014-15/ 4126 - 4159

Dated: 23.09.2020

Sub : Minutes of the Meeting of Pr. Secy (Env)- Cum- Chairman, DPCC through video conferencing held on 21.09.2020 to review issues related to the compliance of the directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi".

Please find enclosed herewith Minutes of the meeting taken by the Pr. Secy (Env)- Cum-Chairman, DPCC through video conferencing on **21.09.2020 at 4:30 PM** to review issues related to the compliance of the directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi" for necessary action as mentioned in the said minutes..

All the Departments /Agencies are required to take urgent necessary action & submit their Action Taken Report at **Email : dpcc.wmc2.delhi@gmail.com** and also send the hard copy of the Action Taken Report to the Member Secretary, DPCC, within 10 days.


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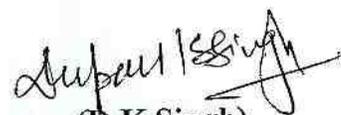
Enclosure : As Above
To,

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6. The Secretary, Urban Development Department , Govt. of NCT of Delhi, 9th Floor, Delhi Secretariat, I.P.Estate, New Delhi -110002.
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6. The Chief Engineer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, Delhi-110010
7. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi.
8. In-Charge Air (Lab), DPCC.
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10. PS to Pr. Secretary (Env) Cum Chairman, DPCC.


 (D.K. Singh)
 Sr. Env. Engr. (WMC II)

Minutes of the meeting taken by Pr. Secy (Env)- Cum- Chairman, DPCC through Video Conferencing on 21.09.2020 at 4:30 PM to review the issues related to compliance of the Directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi".

A meeting was convened by the Pr. Secy (Env)- Cum- Chairman, DPCC through video conferencing on 21.09.2020 at 4:30 PM to review the issues related to the compliance of the directions of Hon'ble NGT in OA No. 02/2019 dated 20.05.2020 in the matter of "Pawan Kumar Sharma, MLA Vs. Govt. of NCT of Delhi" concerning effective disposal of C&D waste and recycling thereof. Representatives of M/s IL & FS Environmental Infrastructure & Services Limited (IL&FS) and various Departments including Municipal Corporations / Local Bodies, DSIIDC, DMRC and DPCC etc. participated in the meeting.

Pr. Secy (Env)- Cum- Chairman, DPCC welcomed all the participants and requested representative of IL&FS to brief about the C&D Waste Management and off take by various Govt. Departments in Delhi.

Sh. Deepak Agarwal, Vice President, IL&FS made a presentation on "Status of C&D Waste Management in NCT of Delhi" and briefed about the existing facilities operating, proposed facilities in Delhi & their capacities. Status of Off-take of C&D Recycled Materials by the Government Departments in NCT of Delhi for Financial Year 2020-21 (1st April, 2020 to 15th September, 2020) was also briefed and given in the Table at Annexure-I.

The following issues were discussed and decisions were taken thereon:

Issue No. 1 - Increased off-take/utilization of C&D recycled material/products

It was informed that in the year 2019-20, some of the construction agencies like North DMC, East DMC, South DMC, DDA, DSIIDC etc lifted either more or equivalent to the target set for them but agencies like NHAI, PWD, CPWD, Irrigation and Flood Control Department, could not meet the target assigned to them. For the year 2020-21 fresh targets have been set by Ministry of Housing & Urban Affairs (MoHUA) for various Departments. The off-take by Govt. Departments from the 3 operational C&D Waste Processing Facilities of IL&FS in the period of 01.04.2020 to 15.09.2020 are given at Annexure-I.

Some of the Departments e.g. DDA (off-take 74.1 % of the Target), EDMC (off-take 43.1 % of the Target), DMRC (off-take 41.1% of the Target) have made good progress in lifting of C&D Recycled Materials from the 3 existing C&D Waste Processing Facilities of IL&FS at Jahangirpuri (Burari), Shastri Park and Mundka (RaniKhera).

It was decided that all the Govt. Departments / Agencies should make efforts and necessary plans to enhance the lifting / off-take of C&D recycled materials to meet the targets set for them.

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It was also decided that a DO Letter be issued to NHAI, NBCC, CPWD, PWD & I&FCD for taking action urgently to increase the lifting / off-take of C&D Recycled Materials to meet the targets set by MoHUA for Financial Year 2020-2021.

Issue No. 2 – Setting up of Additional C&D Waste Processing Facilities.

It was informed that C&D Waste Processing Facility at Bakarwala of 1000 TPD has started operation in March-2020 and 63150 MT of C&D Waste has been processed & 23650 MT of C&D Recycled Products have been lifted by various Govt. Departments from this facility in the period of 01.04.2020 to 15.09.2020.

It was decided that all the Govt. Departments, particularly SDMC should ensure the lifting / off-take of C&D recycled material from this facility to avoid any accumulation of C&D Waste at this plant.

IL&FS to expedite the establishment of new C&D Waste Processing Facility of 1000 TPD at Rohini (Rani Khera) and increase the capacity at Shastri Park from 500 TPD to 1000 TPD at the earliest. For other proposed C&D Waste Processing Facilities at Maidan Garhi (1000 TPD) and Libaspur (500 TPD), SDMC and PWD to take necessary action for establishing these facilities at the earliest.

Issue No. 3 – Stoppage of Dumping of C&D Waste at Bhalaswa Landfill site

North DMC has informed that dumping C&D Waste has been stopped at Bhalaswa Landfill and in current Financial Year, No C&D Waste has been diverted to Bhalaswa Landfill site.

All the Departments / Agencies were asked to submit their Action Taken Report to DPCC w.r.t. decisions taken in earlier meeting of Chief Secretary held on 02.06.2020, at the earliest.

The Pr. Secy (Env)- Cum- Chairman, DPCC directed that entire C&D Waste material collected by the Municipal Corporations should be processed at the C&D Waste Processing Facilities in Delhi and all efforts should be made to lift the processed materials regularly to meet the target fixed by MoHUA.

Video conference ended with vote of thanks to the chair.

Status of Off-take of C&D Recycled Materials by the Government Departments in NCT of Delhi
For FY 2020-21 (1st April 20 – 15th September 20)

S.N.	Name of Government Department	FY 2020-21		
		Off-take Target (MT)	Cumulative Off-take from 1st April 20 – 15th September 20	Percentage Achievement (%)
1	North Delhi Municipal Corporation	100000	23592	23.6
2	East Delhi Municipal Corporation	50000	21551	43.1
3	South Delhi Municipal Corporation	75000	12281	16.4
4	DDA	100000	74118	74.1
5	DSIIDC	135000	18557	13.7
6	Irrigation & Flood Control	200000	3505	1.8
7	New Delhi Municipal Council	25000	2684	10.7
8	PWD	100000	16128	16.1
9	CPWD	100000	4146	4.1
10	NBCC	100000	282	0.3
11	DMRC	10000	4112	41.1
12	Railway Board	10000	0	0.0
13	NCRTC	5000	0	0.0
14	DJB	5000	308	6.2
15	Delhi Tourism and Transport Development Corporation (DTTDC)	5000	0	0.0
16	Delhi Urban Shelter Improvement Board (DUSIB)	5000	117	2.3
17	Delhi Cantonment Board	5000	0	0.0
18	Delhi Transco Limited, BYPL, BRPL, Tata Power Delhi Distribution Limited & Other Government Departments of NCT of Delhi	50000	199	0.4
	Total	1080000	181581	16.8
19	NHAI	500000	10647	2.1
	Grand Total	1580000	192228	12.2